



1

WA-686-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 22nd OF APRIL, 2025

WRIT APPEAL No. 686 of 2025

PRAKASH MALVIYA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Ajay Pal Singh - Advocate for appellant.

Shri Anubhav Jain - Government Advocate for respondents/State.
.....

ORDER

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

On 15.04.2025 counsel for the appellant sought for and granted a week's time to establish that the appellant purchased the land in question from Meera Bai and there is an agreement to sale and receipt of the same in favour of the appellant.

Pursuant to the aforesaid order, the appellant has produced a document "superstructure material Bechnama" and submits before this Court that this is an agreement to sale of the property in question. First of all, this document itself says that it is an agreement to sale superstructure material, therefore, by any stretch of imagination, this document cannot be considered as agreement to sale of the property in question, but only of material.



In view of the above, we find no error in the order passed by the learned Single Judge. Finding no merit in the present appeal, the same is dismissed.

(SURESH KUMAR KAIT)
CHIEF JUSTICE

(VIVEK JAIN)
JUDGE

psm